

Chanchal @ Chandni vs. Mohd. Afsal



CT No.
PS: Hari Nagar

District Courts functioning has been restricted/suspended till 31.07.2020 amid lockdown by the Hon'ble Delhi High Court, however, courts have been directed to take up the urgent matters.

21.07.2020

Present: Shri Sumit Gaba, learned counsel for the applicant/complainant through V/C

IO/ASI Shiv Lal through V/C

The court is convened through V/C (Cisco Webex) from residence office.

It is stated by the IO that FIR No. 472/2020 has been registered in this case. He has also sent a copy of FIR and status report through WhatsApp.

Let copy of the FIR be supplied to the learned counsel for the applicant/complainant through e-mail/WhatsApp.

Heard. File perused.

Since FIR has already been registered, let the file be consigned to record room and be tagged with the final report/charge-sheet as and when the same is filed.

(Babita Puniya)
MM-06, West District, THC
Delhi/21.07.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डविभागी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, पुरीम
West District Room No. 355, Purim
दिस हजारी न्यायालय
T-3 Huzar